

**Crl. Misc. No. 760/19**

**01.11.2019** Bail petitioner for accused person Enamul Hussain @ Enamul Hoque represented.

The instant bail application has been filed U/S 438 Cr.PC praying for grant of pre-arrest bail by accused petitioner namely **Enamul Hussain @ Enamul Hoque** who is apprehending arrest in connection with Laharighat P.S. Case No. 357/19 (GR No.3274/19), U/S 376/420 IPC.

Learned P. P. Mr. A. Kalam notified and appeared.

Petition is supported by an affidavit filed by Enamul Hussain, swearing that no other bail petition has been filed or pending in any superior court including Hon'ble Gauhati High Court.

Prosecution case, in concise, is that informant Miss. Masuma Khatun lodged a written ejahar stating inter-alia, that since 2 years accused person Md. Enamul Hoque with promised to marry victim involved in *beakam* with her for three times. He also took Rs. 50,000/- (fifty thousand only) from victim but now he denied to marry her. Hence, this case.

Learned engaged counsel for bail petitioner submitted that accused person is innocent. Learned P.P Mr. A. Kalam submitted to pass order as per law while drawing notice of this court to in criminating material in CD.

Perusal of CD and LCR I am not convinced to grant bail to accused person in view of incriminating materials. Perused victim's statement u/s 161/164 Cr.P.C. Hence, bail prayer stands **rejected**.

The Crl. Misc. Case stands disposed off to the extent above.

Send back CD accordingly. Inform all concern.

Asstt. Sessions Judge,  
Morigaon



